

Hari Prasad Pandey Vs State Of UP And 5 Others

Court: Allahabad High Court

Date of Decision: Oct. 4, 2024

Acts Referred: Constitution of India, 1950 " Article 243Q(2)

Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms Act, 1956 " Section 1(2), 8

Uttar Pradesh Revenue Code, 2006 " Section 1, 2, 3, 25, 26, 27

Uttar Pradesh Municipalities Act, 1916 " Section 3

Hon'ble Judges: Dr. Yogendra Kumar Srivastava, J

Bench: Single Bench

Advocate: Anurag Tripathi, Garima Chauhan, Jainendra Pandey, Rahul Kumar Mishra, Madan Mohan Srivastava

Final Decision: Disposed Of

Judgement